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O.A.No.111/06

ORDER DATED: 18.09.2006

Order of 18.9.06
copy of Order may
be given to both the
Counsel.

Heard Mr. K.C.Kanungo, Ld. Counsel for the Applicant and Mr. U.B.Mohapatra, Ld. Sr. Standing Counsel for the Respondents.

Ld. Sr. Standing Counsel for the Respondents submits that prayer of the Applicant has already been allowed by the Respondents. Ld. Counsel for the Applicant requests that deadline should be fixed for clearance of all the dues and if any other dues still lying, which the Applicant legally entitled to, the same may be paid to him.

Ld. Sr. Standing Counsel clarifies that not only amount has been released but also has been paid to the Applicant.

Since, the grievance of the Applicant has already been redressed, the O.A. is disposed of. No costs.

Copies of this order be given to both the parties.


MEMBER (ADMN.)